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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

CIVIL MISC. CONTEMPT PETITION NO. 97 OF 2005.

IN

ORIGINAL APPLICATION NO. 240 OF 2005.

ALLAHABAD THIS THE 01TH DAY OF NOVEMBER, 2007.

Hon'ble Mr. Ashok S. Karamadi, J.M  
Hon'ble Mr. K.S. Menon, A.M

Govind Das son of late Mangal Das  
Mason, Office of the Work Inspector,  
Uttar Madhya Railway, Jhansi.

.....Applicant

(By Advocate: Shri Shyamji Gaur)

Versus.

Shri Madhuresh Kumar  
Divisional Rail Manager  
Uttar Madhya Railway, Jhansi.

.....Respondents

(By Advocate: Shri Anil Kumar)

ORDER

By Mr. Ashok S. Karamadi, J.M

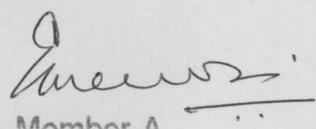
This contempt application is filed against the order dated 14.3.2005. By the said order, respondents were directed to consider and dispose of the representation of the applicant, which were submitted on 08.10.2004 or any subsequent representation filed by the applicant by giving direction to dispose of the same by the respondents. The grievance of the applicant is that representation was not disposed of by the respondents, therefore, sought for action against the respondents.



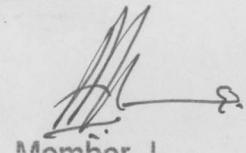
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2

2. Learned counsel for the respondents submits that in compliance of the order dated 14.3.2005, the Competent Authority has decided the representation of the applicant by order dated 15.7.2005 and copy of the same is produced for our perusal. On seeing the pleadings and the order impugned herein, and after hearing the learned counsel for the respondents, as he has not filed any counter against the order passed on 15.7.2005 by respondent's authority. In that view of the matter placing the said order on record, we find that there is no justifiable ground to continue the contempt proceedings. Accordingly, proceedings are dropped.



Member-A



Member-J

Manish/-